

File No. 409-13/2004-FN

Dated 19th January 2006

To

All Access Providers,

All NLDOs

All ILDOs

Subject:Direction on reporting of International Long Distance Traffic Minutes, under section 13 read with para (i), (iii) and (iv) of clause (b) and clause (d) of sub-section (1) of section 11 and sub-section (3) and (4) of section 12 of the Telecom Regulatory Authority of India Act 1997.

WHEREAS, Telecom Regulatory Authority of India had set up an Expert Group to create an Institutional System to effectively monitor and control possible under-reporting of International Long Distance traffic minutes. The Expert Group consisted of representatives from DoT (Vigilance), DOT(Licensing Cell: BS), TEC, all ILDOs and TRAI ;

WHEREAS, the Expert Group decided that a set of Data Collection Formats are required to be finalized and the same should have parameters which are normally available with the Service Providers ;

WHEREAS, detailed deliberations took place in various meetings of the Expert Group to devise a mechanism to ensure consistency of the traffic minutes received by the ILDOs from the Foreign Carriers and the minutes actually shown for ADC purpose by ILDOs and other Service Providers; and it was decided that each ILDO should furnish the full details of traffic that is received from Foreign Carriers, and then terminated to the various Access Providers directly or through NLDOs. The Expert Group decided that the data should be furnished on monthly basis. Similarly each NLDO and Access Provider should also be required to furnish details of the traffic matrix as received by him from the

ILDO and/or NLDO ;

AND WHEREAS, on the basis of the recommendation of Expert Group the Authority has decided that traffic minutes should be submitted on monthly basis to TRAI under intimation to DOT without exception by all Access Providers with separate entries for each of their Licenced Service Areas, NLDOs and ILDOs as per Formats I to Format VII finalized and recommended by the Expert Group;

AND THEREFORE, in exercise of the powers vested in it under section 13 read with paragraph (i), (iii) and (iv) of clause (b) and clause (d) of sub-section(1) of section 11 and sub-section (3) and (4) of section 12 the Telecom Regulatory Authority of India Act 1997, the Authority hereby directs that the traffic minutes should be submitted (both in hard and soft copies) on monthly basis with effect from the month of January, 2006 and onwards to TRAI under intimation to DOT by all ILDOs in enclosed Formats I to IV and by all Access Providers with separate entries for each of their Licenced Service Areas in enclosed Format V and by all NLDOs in enclosed Formats VI to VII, by 15th of the following month.

This issues with the approval of the Authority.

(R.K.Bhatnagar)
Advisor (FN)